

HIGH COURT OF DELHI  
Sher Shah Road, New Delhi

No. 4661 /DHC/Gaz.IIB/G-7/2025

Dated:- 19.08.2025

From:

The Registrar General,  
Delhi High Court,  
New Delhi.

To,

The Principal District & Sessions Judge (HQ),  
Tis Hazari Courts,  
Delhi.



Sub: Appointment to Delhi Judicial Service.

Sir,

I am directed to forward herewith a copy of notification No.F.6/38/2025-Judl./Suptlaw/1444-1450 dated 13.08.2025 received from the Principal Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, appointing thereby 53 candidates as mentioned therein as members of Delhi Judicial Service on probation for a period of two years with effect from the date they assume charge as such. These appointments are purely on provisional basis and subject to the candidate(s) joining service in terms of the provisions of Rule 18 of the Delhi Judicial Service Rules, 1970.

You are requested to kindly administer oath/solemn affirmation to these officers in accordance with instructions issued from time to time on the subject of Oath of Allegiance to the Constitution of India and to forward the same to this Court alongwith their joining reports. The newly appointed officers may also be asked to report to the Chairperson, Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, New Delhi for their mandatory induction training.

Yours sincerely,

Sd/-  
(Arun Bhardwaj)  
Registrar General

Encl. : As stated

215 (T. 8.)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI.

No. 58247-58252 / F. 5(2)/2025

Dated, Delhi the 20 AUG 2025

Sub:- Appointment to Delhi Judicial Service.

- Copy forwarded along with its enclosures for information and necessary action to:-
1. The Officer In-charges, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies, Web-site Committee(Hindi/English) and Computer Section, Tis Hazari Courts, Delhi.
  2. The Administrative Civil Judge, (Central), Tis Hazari, Courts, Delhi.
  3. The AO(J), Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch I.T. Cell, Protocol Branch, LAC Branch, R & I Branch, 'LAYERS', Vulnerable Witness Deposition Complex(VWDC) and ACR Cell, Central District, Tis Hazari Court, Delhi.
  4. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi.
  5. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.
  6. The Reader to Ld. Principal District & Sessions Judge(HQs), Delhi
  7. The 'LAYERS' Section, for uploading on 'LAYERS'.

(Shefali Barnala Tandon)

Addl. Sessions Judge - 05 ( West)

Link Officer In-charge, Judicial Branch (Central)

For Principal District & Sessions Judge (HQs)

Delhi

(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY)  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS  
8<sup>th</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE,  
NEW DELHI-110002

No.F.6/38/2025-Judl./Suptlaw/1444-1450

Dated: 13<sup>th</sup> Aug, 2025

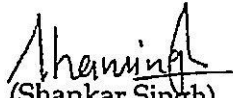
**NOTIFICATION**

No.F.6/38/2025-Judl./Suptlaw/1444-1450 : In pursuance of the provisions of Rule 18 of the Delhi Judicial Service Rules, 1970, as amended up to date, the Lt. Governor of the National Capital Territory of Delhi, in consultation with the High Court of Delhi, is pleased to appoint the following 53 candidates [ 33 General (General-26 & General PwD-07), 06 SC (SC-05 & SC PwD-01) and 14 ST] as members of the Delhi Judicial Service on probation for a period of two years with effect from the date they assume charge of their respective offices on being posted by the High Court of Delhi:

S.NO.	NAME OF THE CANDIDATE SELECTED UNDER GENERAL CATEGORY (MR./MS.)
1.	SAMRIDHI TALWAR
2.	ADITYA VYAS
3.	NEHA GULIA
4.	DEEPIKA CHAUDHARY
5.	MAYANK GUPTA
6.	AKSHAY JAIN
7.	DESHNA JAIN
8.	TABISH QAMAR
9.	KRITIKA NARAYAN
10.	PRANSHU SHUKLA
11.	PREKSHA JAIN
12.	ABHINAV SHARMA
13.	RAGHAVI GOVIL
14.	VAIBHAV
15.	DIVESH SAWHNEY
16.	ANUBHAV VERMA
17.	MUDITA GAIROLA
18.	SHALABH DEEP GOYAL
19.	DEEPIKA KANDA
20.	LOVE JINDAL
21.	ANUBHUTI GOEL
22.	SIMRAN WALIA
23.	MEENAL GANDHI
24.	KUSHAGRA SRIVASTAVA
25.	SHREYA MISHRA
26.	RACHIT TAPARIA
27.	STUTI GARG
28.	NIHARIKA DIWAN

Copy forwarded for information and necessary action to:-

1. The Chairperson, Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, New Delhi along with a copy of notification with the request that newly recruited officers of Delhi Judicial Service may be imparted requisite training as per the approved Induction Training Programme.
2. The Principal Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, 8<sup>th</sup> Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi-110002, with reference to his department's Notification No.F.6/38/2025-Judl./Suptlaw/1444-1450 dated 13.08.2025.
3. Officer(s) concerned along with a copy of notification, with direction to report to the Principal District & Sessions Judge (HQs), Tis Hazari Court, Delhi for joining and solemn affirmation of Oath within a period of one month from the date of issuance of notification of appointment as per Rule 18 of Delhi Judicial Service Rules, 1970.

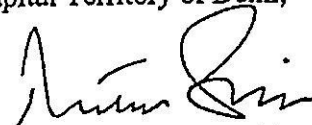
  
(Shankar Singh)

Joint Registrar (Gazette-IIB)

4. The inter-se seniority of the above named candidates in the Delhi Judicial Service will remain the same as assigned to them in the merit list prepared by the Selection Committee in accordance with the provisions of the Delhi Judicial Service Rules, 1970 as amended up to date.

5. The post carries the scale of pay of Rs.77840-136520 (J-1) plus usual allowances as may be admissible under the rules from time to time.

By order and in the name of the  
Lt. Governor of the National  
Capital Territory of Delhi,

  
(Reetesh Singh)

Principal Secretary (Law, Justice & LA)

No.F.6/38/2025-Judl./Suptlaw/ 1444-1450

Dated: 13<sup>th</sup> Aug., 2025

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2345  
Copy forwarded for information and necessary action to:

1. The Secretary to the Govt. of India, Ministry of Law & Justice (Department of Justice), Jaisalmer House, New Delhi.
2. The Registrar General, High Court of Delhi, New Delhi.
3. The Principal District & Sessions Judge (HQ), Delhi, Tis Hazari Courts Complex, Delhi.
4. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV) with the request that five copies of Gazette may be sent to this department for official use.
5. The Controller of Accounts, Govt. of NCT of Delhi, Delhi.
6. Officers concerned through the Registrar General, High Court of Delhi, New Delhi
7. Guard file.

  
(Reetesh Singh)

Principal Secretary (Law, Justice & LA)

29.	ALOK SINGH
30.	SHUBHNEET SINGH SARAO
31.	ANUSHA SHARMA
32.	KARAN SHARMA
33.	BHAVYA PHUTELA

S.NO.	NAME OF THE CANDIDATE SELECTED UNDER SC CATEGORY (MR./MS.)
1.	HARSHITA GAUTAM
2.	PRIYADARSHINI NANCY CHAUDHARY
3.	AKSHAY
4.	RIYA
5.	ISHITA PAL
6.	YAVNIKA

S.NO.	NAME OF THE CANDIDATE SELECTED UNDER ST CATEGORY (MR./MS.)
1.	ASMITA CHAUHAN
2.	ANU MEENA
3.	PAYAL NEGI
4.	BENJAMIN VANLAL VENA
5.	KAREENA NEGI
6.	TANISHA SINGH
7.	SHIKHA MUKESH MEENA
8.	RITU MEENA
9.	SAURABH KUMAR
10.	VEDPRAKASH MEENA
11.	PRAKHAR MARMAT
12.	NAVEEN MEENA
13.	SHIVANGNI MEENA
14.	SHIVAM BHATT

2. These appointments are on purely provisional basis, and subject to the verification of character and antecedents of the candidates from the concerned authorities and verification of their caste certificate/PH category certificate, where ever applicable. If the verification reveals that the claim to belong to Scheduled Caste and Scheduled Tribe or Physically Handicapped category, as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the *Bhartiya Nyaya Sanhita, 2023* for production of false certificate.

3. The above appointments shall be subject to the provisions of the Delhi Judicial Service Rules, 1970 as amended up to date and other orders/instructions as may be applicable to the officers of the Delhi Judicial Service from time to time.